

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:6060
ANSWERED ON:03.05.2010
CASES WITH EPF COMMISSIONERS
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of cases regarding violation of various provisions of Employees Provident Fund (EPF) Act, 1952 against employees and employers registered, disposed off and pending with the EPF Commissioners in the country during each of the last three years and the current year, State-wise;

(b) the reasons for pendency of such cases; and

(c) the steps taken by the Government for the speedy disposal of the pending cases?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): The details are given at Annexure.

(b): The pendency of such cases is due to:

Stay granted by various courts.

Employers are not traceable.

Records not presented by employers.

Establishments lying closed.

(c): All appropriate steps are being taken as per the provisions laid down in the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.